

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

213. IA (I.B.C)/1357(MB)2024 IN C.P. (IB)/1382(MB)2020

IN THE MATTER OF

State Bank of India

VS

Shreem Corporation Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 06.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

Counsel Shadab Jan (PH)

For the Respondent No. 2/SBI:

Adv. Heena Girnari (PH)

For the Respondent No. 1/RP:

Adv. Abdullah Qureshi (PH)

ORDER

IA (I.B.C)/1357(MB)2024

The Ld. Counsel for the Respondent No. 2 has furnished the reply in Court today.

The Ld. Counsel for the Applicant prays for short adjournment so as to enable

him to advance his arguments. Adjourned to **10.06.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)